

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**

*(through web-based video conferencing platform)*

Item No. 102

IA No. 130/JPR/2022

CP No. (IB)- 47/7/JPR/2019

Under Section 7 of IBC, 2016

**In the matter of:**

**Punjab National Bank**

**...Financial Creditor/Applicant**

**Versus**

**Suncity Handicrafts Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**

**HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

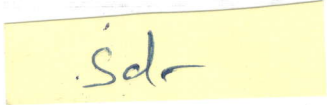
**Present Through Video Conferencing: -**

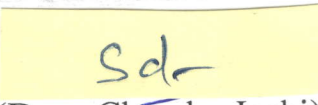
For the Applicant : Vikas Jain, Adv.  
Vani Vyas, Proxy counsel  
For the Respondent : None-appeared

**ORDER**

Heard Mr. Vikas Jain, Adv. appearing on behalf of the Petitioner/ Financial Creditor. Learned counsel for the Petitioner seeks to withdraw the present petition. Permission granted. CP No. (IB)- 47/7/JPR/2019 is dismissed as withdrawn.

IA No. 130/JPR/2022 has been filed by the Respondent/ Corporate Debtor, the same has become infructuous. Hence, the IA is also disposed of accordingly.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

January 16, 2023